

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 1158  
TO BE ANSWERED ON 07.12.2015**

**BEML UNITS**

**1158. SHRI M. B. RAJESH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has banned various employees unions affiliated to Central trade union including any of the Bharat Earth Movers Limited (BEML) units in the country;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether the Government has made any condition regarding selection of office bearers of employees union which is contrary to Provision in Trade Union Act;**
- (d) if so, the details of the said conditions along with the response of various Trade Unions in this regard; and**
- (e) the corrective measures being taken to ensure trade union rights of the workers?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) & (b): No, Madam. The enforcing agency i.e. the Chief Labour Commissioner (Central) has not reported any such incident.**

**(c) to (e): No, Madam. The Government has taken steps for drafting the Labour Code on Industrial Relations, by simplifying, amalgamating and rationalizing the relevant provisions of the following three Labour Laws:**

- (i) The Industrial Disputes Act, 1947;**
- (ii) The Trade Unions Act, 1926; and**
- (iii) The Industrial Employment (Standing Orders) Act, 1946.**

**The Government has also held meetings for the Tripartite Consultation for drafting the Labour Code on Industrial Relations, where the representatives from Central Trade Unions, Employer's Association and Central Ministries/State Governments have participated and gave their suggestions. These suggestions would form part of Labour Code after the consent of the Parliament.**

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